

- (d) if so, the causes of the delay;
- (e) by what time the results will be declared;
- (f) out of the selected candidates how many will be absorbed and how many will remain on the waiting list; and
- (g) by what time will these appointments be made?

The Minister of Home Affairs (Shri G. B. Pant): (a) Yes.

- (b) 18,971.
- (c) to (e). The results were announced on the 26th February, 1959.

(f) and (g). This will depend on the demands made by the participating Ministries for officers selected for the Pool. It is expected that about 76 officers will be offered appointments very shortly.

**Gauhati Refinery**

\*800. Shrimati Manjula Devi: Will the Minister of Steel, Mines and Fuel be pleased to refer to the reply given to Starred Question No. 136, on the 12th February, 1959 and state what were the considerations on the basis of which the Rumanian Expert assisted Committee had recommended Kokrajhar as the best site for the oil refinery in Assam?

The Minister of Mines and Oil (Shri K. D. Malaviya): Of the six sites considered by the Committee Kokrajhar was the second choice based mainly on technical considerations.

**Expenditure in Public Sector Undertakings**

- \*801. { Shri Rajendra Singh:  
Shri Radha Raman:  
Shri Rameshwar Tanti:  
Shri Ram Krishan:  
Shri Mohan Swarup:

Will the Minister of Finance be pleased to state:

- (a) whether it is a fact that the Government have formulated pro-

posals to apply stricter control on expenditure of undertakings in public sector;

- (b) if so, the broad details of the same; and

- (c) what prospects of savings are held out by these proposals?

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha): (a) and (b). The extent of control which Government exercises over the expenditure of autonomous undertakings in the public sector is generally laid down in the relevant Articles of Association of the undertaking concerned, if it is a company, or the relevant Act and rules in the case of a statutory body. In the case of departmentally-run undertakings, the normal controls applicable to Government Departments are exercised. The safeguards normally included in the constitutions of autonomous State undertakings and major procedural instructions issued by the Finance Ministry in this regard from time to time are contained in the Statement laid on the Table of the House. [See Appendix II, annexure No. 100.] As these instructions have been issued within the frame-work of the constitutions of the undertakings, which are autonomous they cannot be regarded as aiming at a stricter control of the expenditure of the undertakings.

- (c) As the instructions are calculated to secure the financial efficiency of the undertakings generally, no precise calculation can be made of the savings that would result from their application

**Visit of Soviet Experts**

- \*802. { Shri Subodh Hanada:  
Shri S. C. Samanta:  
Shri E. C. Majhi:

Will the Minister of Steel, Mines and Fuel be pleased to refer to the reply given to Starred Question No. 176 on the 24th November, 1958 and state:

- (a) whether the Soviet Experts who visited Ranchi and other places in the country to investigate and advise about location of Central Workshop, Under-